

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/AT/2022

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Renewable Energy Projects connected to Inter-State Transmission System with Assured Peak Power Supply in Indian and selected through Competitive Bidding Process as per the Guidelines of the Government of India.
- Date of Hearing : 20.10.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : ReNew Solar Power Private Limited and 11 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Shri Anukirat Singh, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present petition has been filed seeking adoption of tariff for the Renewable Energy Projects connected to Inter-State Transmission System (ISTS) with assured peak power supply selected through competitive bidding process as per the Guidelines of the Government of India. The learned counsel submitted that the Petitioner had floated the Request for Selection (RfS) document along with the Standard Power Purchase Agreement (PPA) and Power Supply Agreement (PSA) for selection of Project Developers for setting up 1200 MW ISTS connected Renewable Energy Projects with assured Peak Power Supply in India and pursuant to the bid process conducted thereunder, entire 1200 MW capacity has been awarded. She added that the Petitioner has executed the PPAs and PSAs for entire 1200 MW capacity, which have already been filed along with all the other requisite details with regard to the bid process.

2. In response to the specific query of the Commission regarding any specific Guidelines which provide for such Assured Peak Power Supply Scheme, the learned counsel for the Petitioner submitted that the RfS document had been prepared in elaboration of the provisions of Solar Guidelines dated 3.8.2018, Wind Guidelines dated 8.12.2017, Wind-Solar Hybrid Policy dated 14.5.2018, draft/final Wind-Solar Hybrid Guidelines dated 11.10.2019 and 14.10.2020.

3. After hearing the learned counsel for the Petitioner, the Commission directed as under:



- (a) Admit. Issue notice to the Respondents.
 - (b) The Petitioner to serve copy of the Petition on the Respondents and Respondents to file their reply to the Petition, if any, with two weeks after serving copy of the same to the Petitioner, who may file its rejoinder, on or before two weeks thereafter.
 - (c) The Petitioner to file a brief note explaining as to how the modalities/ conditions of RfS document for Assured Peak Power Supply Scheme falls within the various Guidelines of the Govt. of India as referred to in the Petition within two weeks
 - (d) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.
4. The Petition shall be listed for hearing on 13.12.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**